

Central Administrative Tribunal
Principal Bench: New Delhi

CP 334/94
In
oa 672/94

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New Delhi this the 9th day of December 1996.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)
Hon'ble Mr K.Muthukumar, Member (A)

Chand Singh
Son of Shri Hoshyar Singh
R/o Village & PO Mokhra
Dist. Rohtak (Haryana)

...Petitioner

(Through Advocate: Shri G.D.Gupta)

Versus

1. Shri M.B.Kaushal
Commissioner of Police
Police Headquarters
M.S.O.Building, I.P.Estate
New Delhi - 110 002.
2. Shri V.N.Singh
Additional Commissioner of Police
Police Headquarters
MSO Building, IP Estate
New Delhi - 110 002.
3. Shri Ranjit Narain
Deputy Commissioner of Police
Headquarters-I, MSO Building
I.P.Estate, New Delhi.

...Respondents.

(Through Advocate: Shri Vijay Pandita)

O R D E R (oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

This CP has been filed alleging contempt by reverting the petitioner as Head Constable inspite of order dated 5.4.94 of the Tribunal, restraining reversion of the petitioner if the reversion has not actually taken effect so far.

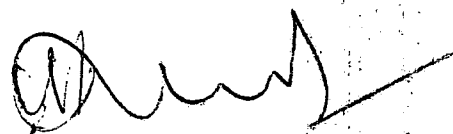
2. On notice, respondents filed a reply in which they have stated that the order of reversion was passed prior to the date of interim order vide order dated 30.3.94 and was endorsed to the concerned inspector for communication to the

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petitioner. However, learned counsel for the respondents states that this order has not been communicated to the petitioner. If the decision was taken on 30.3.94 and it was in the process of endorsement to be communicated, it cannot be said that the respondents have committed any wilful contempt if the same has not been communicated to the petitioner so far. Therefore, we do not deem it necessary to proceed with this CP any further. The CP is dismissed and notice is discharged.



(K.Muthukumar)
Member (A)



(A.V.Haridasan)
Vice Chairman (J)

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